

dated 16.11.1992 in the case of Indira Sawhney etc. Vs. Union of India and Others total reservation of any manner is not to exceed 50%.

Rules/Regulations under the Act relating to cerebral palsy and autism etc.

1244. DR KANWAR DEEP SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be please to state:

- (a) whether it is a fact that all the rules/regulations have been framed under the Act relating to cerebral palsy and autism etc.;
- (b) if so, the details thereof along with Section under which these were framed;
- (c) if not, the reasons therefor; and
- (d) by when it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) to (d) The Ministry administers the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999. Section 34 of the Act mandates the Central Government to frame Rules, whereas Section 35 of the said Act mandates the Board with the previous approval of the Central Government to frame regulations. In accordance with these provisions, the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Rules, 2000 were notified *vide* G.S.R. 639(E) dated 26.07.2000 and the Board of the Trust Regulations, 2001 *vide* G.S.R. 579(E) dated 03.08.2001. The Rules *inter-alia* deals with procedure for election of members of the Board of National Trust, salary of Chairperson and Members, powers and duties of Chairperson, procedure for transaction of business by the Board of National Trust, manner of application of guardianship, procedure for removal of guardian, budget of the Trust, maintenance of fund, preparation of annual statement of accounts etc. The Regulations *inter-alia* provide for condition of service of Chief Executive Officer, other employees of the Trust, form and manner of registration of organisations with the Trust, procedure for evaluation of registered organisations for participation in the schemes and programmes of the Trust etc.

Schemes for senior citizens

1245. SHRI TIRUCHI SIVA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the schemes those have been initiated by Government in past three years for the welfare of senior citizens in the country; and

(b) under the Maintenance and Welfare of Parents and Senior Citizens Act, 2017 how many people have been penalised till date for the abandonment of senior citizens?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) This Ministry is implementing a new scheme namely Rashtriya Vayoshri Yojana (RVY), which was announced by Hon'ble Finance Minister in the Budget Speech of 2015-16. This is a Central Sector Scheme funded from Senior Citizens' Welfare Fund. Under this Scheme, aids and assistive living devices are provided to senior citizens belonging to BPL category who suffer from age related disabilities such as low vision, hearing impairment, loss of teeth and loco-motor disabilities. The aids and assistive devices viz. walking-sticks, elbow-crutches, walkers, tripods/quad-pods, hearing aids, wheelchairs, artificial dentures and spectacles are provided to eligible beneficiaries.

Ministry of Social Justice and Empowerment, Government of India is the nodal Ministry to oversee the implementation of the Scheme. The Scheme is being implemented by the "Artificial Limbs Manufacturing Corporation (ALIMCO)", a Public Sector Undertaking under this Ministry. The devices are distributed in the camp mode to the identified beneficiaries. The National launch of Rashtriya Vayoshri Yojana was held on 1st April, 2017. A total of 187 districts from all States/UTs have been selected for Rashtriya Vayoshri Yojana distribution camps. As on date, 16 distribution camps have been organized at district level.

As information received from the Department of Financial Services, Ministry of Finance, Atal Pension Yojana(APY), a new scheme, has been announced in 2015 wherein the subscriber has been guaranteed a minimum pension from ₹1000 or ₹2000 or ₹3000 or ₹4000 or ₹5000 on completion of 60 years of age based on the periodic contribution being made by the subscriber. Based on the scheme chosen by the subscriber and his age at the date of joining, the contribution amount is fixed for such subscriber whereby he has to contribute upto the age of 60 years to avail the benefits. The scheme is open for the Indian citizen between the age of 18-40 years. The scheme has been implemented through the banking system only. Eligible existing subscribers of the Swavalamban Scheme(NPS Lite) in the age group of 18-40 years are required to be migrated to APY unless they exercise the option to opt-out.

(b) No such data is maintained centrally by this Ministry. As per the Seventh Schedule of the Constitution of India, "Police" and "Public Order" are State Subjects and, as such the primary responsibility of prevention, detection, registration, investigation

and prosecution of crime including crime against Senior citizens lies with the State/UT Administrations.

Increase in amount of money under MPLADS

1246. SHRI RAJEEV SHUKLA: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether there is any proposal to increase the amount of money under Member of Parliament Local Area Development Scheme (MPLADS) funds;
- (b) if so, the details thereof; and
- (c) if not, the rationale therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL): (a) to (c) No, Sir.

The issue of enhancement of annual allocation of MPLADS fund was referred to Ministry of Finance which has conveyed that it is not possible to find fiscal space for such huge liability on the exchequer in a fiscally constrained environment where scarce resources are to be allocated among competing demand of various flagship programmes catering to socio-economic / infrastructural as well as special needs.

Evaluation of on-going projects

1247. SHRI AJAY SANCHETI: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether Government has made any evaluation of the on-going major core sector projects;
- (b) if so, the details thereof; and
- (c) the details of the steps taken for timely completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI VIJAY GOEL): (a) and (b) Government in the Ministry of Statistics and Programme Implementation monitors on-going Central Sector Infrastructure Projects costing ₹ 150 crore and above on time and cost overruns, on the basis of information provided by the project implementing agencies. As per information available with On-line Computerized Monitoring System (OCMS), no evaluation of the on-going major core sector projects has been made.